

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT) (Insolvency) No. 1160 of 2019

IN THE MATTER OF:

State Bank of India & Anr.

...Appellants

Vs

M/s Scotts Garments Ltd. & Ors.

....Respondents

Present:

For Appellants: Mr. C A Sinha and Ms. Sonali Khanna, Advocates

For Respondents: Mr. K.V. Balakrishnan, Advocate for Respondent No. 2.

ORDER

13.01.2020 Learned Counsel for the Appellant makes a request to add Canara Bank as Respondent No. 4. Learned Counsel for the Appellant may amend the Memo of Appeal by adding Canara Bank as Respondent No. 4.

Let notice be issued on Respondent- Canara Bank by Speed Post. Requisites along with process fee, if not filed, be filed by 14.01.2020. If the Appellant provides the e-mail address of Respondent, let notice be also issued through e-mail. Notice is returnable by 30.01.2020.

Learned Counsel for the Respondent No. 2 states that he will file Reply Affidavit today. Rejoinder, if any, may be filed within 10 days.

List the matter 'For Admission (After Notice)' on **30th January, 2020**.

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

(V P Singh)
Member(Technical)